[Prof. Madhu Dandavate]

would have been able to guide the Minister concerned in the negotiation that is going on on the Assam issue so that a particular line could have been adopted and discussion could have been quite useful. Inspite of that why this is being done?

AN HON. MEMBER: It is in consultation with the Opposition.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): If we had not brought the Budget and Proclamation the hon. Members on the other side would have objected saying why we have not taken the earliest opportunity to bring this before the House and get the endorsement. The first Ordinance issued by the Assam Government expired on 30th June. Then under the exercise of powers of the President under 357 of the Constitution, the President is authorised to certain expenditure until the Parliament adopts it. Therefore, we want to bring it as early as possible. Otherwise, the work of the House is such that this will be delayed beyond the next week. That is why we want special permission to have it passed. This has nothing to do with the negotiations because in any event the Budget has to be passed and the new Government which is going to be formed must have money to spend and administer. Therefore, in the interest of Assam it was done.

MR. DEPUTY-SPEAKER: He is satisfied.

12.45 hrs.

STATUTORY RESOLUTION RE: APPROVAL OF PROCLAMATION IN RELATION TO STATE OF ASSAM AND

ASSAM BUDGET, 1981-82—GENERAL DISCUSSION

AND

DEMANDS FOR GRANTS (ASSAM), 1981-82

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): I beg to move:

"That this House approves the Proclamation issued by the President on the 30th June, 1981 under article 356 of the Constitution in relation to the State of Assam."

Shrimati Anwara Taimur, Chief Minister of Assam, submitted the resignation of her Ministry to the Governor of Assam on June 28, 1981. In his report to the President dated 29th June, 1981, copies of which were laid on the Table of the Lok Sabha/Rajya Sabha on 17th August, 1981 and 19th August, 1981, respectively, the Governor recommended issue of proclamation under article 356 of the Constitution. He also recommended that the State Assembly may be kept under suspended animation.

The political situation in Assam is still fluid. Accordingly, no Ministry may be able to assume office by 31st August, 1981, by which time the present Proclamation will expire unless approved by resolution by both the Houses of Parliament.

I would, therefore, request the House to accord its approval to the proclamation issued by the President on 30th June, 1981. in relation to the State of Assam.

MR. DEPUTY-SPEAKER: Resolution moved:

"That this House approves the Proclamation issued by the President on the 30th June, 1981 under article 356 of the Constitution in relation to the State of Assam."

We take up items 12, 13 and 14 together, that is, the Statutory Resolution. General Discussion on Assam Budget, 1981-82 and the Demands for Grants on Account (Assam), 1981-82. Three hours' time has been allotted.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and capital Account shown in the fourth column of the Order Paper, be granted to the President

out of the Consolidated Fund of the State of Assam to defray the charges that will come in course of payment during the year ending the 31st Day of March, 1982, in respect of heads of demands entered in the second column thereof against Demands Nos. 1 to 72."

Demands for Grants (Assam) 1981-82 *submitted to the Vote of Lok Sabha*

No. of Demand	Name of Demand	Amount of Demand on* Account Voted by the Assam Legislative Assembly on 31-3-1981		Amount of Demand** submitted to the Vote of the House	
		Revenue	Capital	Revenue	Capital
1	2	3		4	
		Rs.	Rs.	Rs.	Rs.
1.	State Legislature	18,56,400	..	34,47,600	..
2.	Council of Ministers	8,05,000	.	14,95,000	..
3.	Administration of Justice	55,68,300	..	1,03,41,700	..
4.	Elections	26,34,600	..	48,92,400	..
5.	Taxes on Income and Expenditure	2,69,800	..	5,01,200	..
6.	Land Revenue and Land Ceiling	2,63,39,500		4,89,16,500	..
7.	Stamps	3,14,800	.	5,84,200	.
8.	Registration	9,77,000	..	18,14,000	..
9.	State Excise	24,01,400	.	44,59,600	.
10.	Sales Tax and Other Taxes	34,46,100	.	63,99,900	..
11.	Transport Services	1,17,48,100	.	2,18,17,900	..
12.	Electrical Inspectorate	2,74,800	..	5,10,200	..
13.	Small Savings	1,07,500	..	1,99,500	..
14.	Financial Inspection	78,800	.	1,46,200	..
15.	Civil Secretariat and Attached Offices	1,11,91,300	..	2,07,83,700	..
16.	District Administration	1,06,24,100	..	1,97,30,900	..
17.	Treasury and Accounts Administration	36,40,000	..	67,60,000	..
18.	Police	11,21,88,000	35,000	20,83,49,000	65,000
19	Jails	59,70,000	..	1,10,87,000	..
20.	Stationery and Printing	49,89,800	..	92,67,[illegible]00	..

1	2	3		4	
		Revenue	Capital	Revenue	Capital
		Rs.	Rs.	Rs.	Rs.
21.	Administrative and Functional Buildings	3,32,54,800	2,95,60.300	6,17,59,200	5,91,20.700
22.	Fire Services	31,98,300	..	59,39,700	..
23.	Vigilance and Special Commissions	3,95,100	..	7,33,900	..
24.	Civil Defence and Home Guards	57,00,500	..	1.05,86,500	..
25.	Guest Houses, Government Hostels, etc.	9,22,200	..	17,12,800	..
26.	Administrative Training	2,04,400	..	3,79,600	..
27.	Vital Statistics, etc.	3,44,500	..	3.39,500	..
28.	Pensions and other Retirement Benefits	1,24,31,200	..	2,30,86,800	..
29.	Aid Materials	33,09,200	..	61,45,800	..
30.	State Lotteries	10.75,800	..	19.98,200	..
31.	Eduction	33,71,29,000	66,700	62,60,97,000	1,33,300
32.	Art and Culture	38,46,900	..	71.44,100	..
33.	State Archives	35,000	..	65,000	
34.	Medical and Public Health	15,18,61,400	45.00,000	28,20 28,600	90,00 000
35.	Sanitation and Sewerage	4.68,000	..	8,69,000	..
36.	Housing Schemes	80.15,000	12,00,000	1,48,85 000	24 00,000
37.	Residential Buildings	92,33.200	1,13,37.000	1,71,47,800	2,26,74,000
38.	Urban Development	55,15,600	8,50,000	1,02,43,400	17.00,000
39.	Information and Publicity	21,04,500	..	39 08,500	..
40.	Labour and Employment	87,89,400	..	1,63,22,600	..
41	Civil Supplies	42,43,600	..	78,81,400	..
42.	Relief and Rehabiliation	43.400	..	80,600	..
43.	Welfare of Scheduled Castes/ Scheduled Tribes and others	1,17,01,000	10 00 000	3,17,59,000	20,00,000
44.	Social Welfare	75,55,500	..	1,40,31,500	..
45.	Prohibition	15.43,500	..	28,66,500	
46.	Pensions to Freedom Fighters, Rajya Sainik Board, etc.	13,86,000	..	25,74,000	..
47.	Natural Calamities	2.42,20,000	..	4,49,80,000	..
48.	Social and Community Services	1.80,100	..	3,34,900	..

1	2	3		4	
		Revenue Rs	Capital Rs	Revenue Rs.	Capital Rs.
49.	Planning Board	11,12,700		20,66,300	..
50.	Cooperation	2,13,41,400	1,57,83,600	3,96,34,600	3,15,67,400
51.	North Eastern Council Schemes	91,53,600	53,62,300	1,69,99,400	1,07,24,700
52.	Statistics	43,75,700		81,26,300	..
53	Weights and Measures	11,45,600	.	21,27,400	..
54.	Trade Adviser	1,91,100	..	3,54,900	..
55	Agriculture	11,57,37,100	81,00,000	21,49,39,900	1,62,00,000
56	Irrigation	1,55,95,300	8,36,36,300	2,89,62,700	16,72,72,700
57.	Soil and Water Conservation	1,43,81,200	52,74,700	2,67,07,800	1,05,49,300
58	Animal Husbandry and Veterinary	3,01,08,000		5,59,15,000	
59	Dairy Development	44,23,800	.	82,16,200	.
60	Fisheries	71,27,100	66,700	1,32,35,900	1,33,300
61	Forests	6,07,76,500		11,28,70,500	
62.	Community Development	2,93,66,100		5,45,36,900	
63	Industries	74,24,900	96,50,000	1,37,89,100	1,93,00,000
64	Sericulture and Weaving	1,55,99,500	83,000	2,89,70,500	1,66,000
65	Cottage Industries	85,95,800	56,30,000	1,59,64,200	1,12,60,000
66.	Mines and Minerals	28,23,100	16,63,33,300	52,42,900	31,26,66,700
67	Flood Control	1,95,27,200	4,73,66,700	3,62,64,800	9,47,33,300
68	Roads and Bridges	6,42,45,700	5,55,40,300	11,93,13,300	11,10,80,700
69	Tourism	10,99,300		20,41,700	
70.	Payment of Compensation and Assignment to Local Bodies and Panchayati Raj Institutions	1,36,73,900		2,53,94,100	
71.	Assam Capital Construction		10,63,300		21,26,700
72	Loans and Advances to Government Servants		1,65,66,700		3,31,33,300

*Authorised to be withdrawn from and out of the Consolidated Fund the State of Assam by the Assam Appropriation (Vote on Account) Ordinance, 1981.

**Includes amounts authorised by the President of India under article 357 (1) (c) of the Constitution of India vide Ministry of Finance Notification No SO. 610 (E) dated 27-7-1981.

SHRI G. M. BANATWALLA (Ponnani): I beg to move:

"That the demand under the head Council of Ministers be reduced to Re. 1."

[Oscillations in Government stand with respect to the "foreigners issue" while holding talks with the agitationists.] (1)

"That the demand under the head Council of Ministers be reduced to Re. 1."

[Government's lack of constant consultation with the representatives of minorities and tribals in Assam in its continued search for a just solution to the "foreigners' issue". (2)

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): Mr. Deputy-Speaker, Sir, once again we have an opportunity to discuss the situation in Assam. The hon. Home Minister has stated that the situation there is fluid and Assam is now under the President's rule.

It is not a very happy situation that the Central Government has to rule a State through the Governor. The situation has been continuing and the effort of the Central Government to have a popular Government there has failed. I presume, the political horse-trading is still going on and that is why this Government requires some time. But behind this, there is another important question pertaining to our national unity, our national integrity.

The secessionist movement and the divisive movement in Assam has not been dealt with firmly by the Central Government. In the newspapers, we find that the Central Government is trying to give concessions to the divisive forces who have been fighting against their own countrymen in the name of foreign nationals. It is dangerous. The Government should have dealt with these elements more firmly. But instead of that, we hear, the cut-off year may be brought down to 1967 as against 1971. Why is it so? There was some sort of a consensus among the political parties that the cut-off year should be 1971. Why is it that the Central Government is trying to give concessions to those forces which distributed leaflets in Assam demanding a separate State for Assam, an independent State of Assam.

AN HON. MEMBER: United State of Assam.

SHRI SATYASADHAN CHAKRABORTY: This movement has unleashed separatist and divisive forces in other parts of India. Today we find that in some parts of India some people and some political leaders are demanding independent status. I think that the Government should seriously consider the whole matter. In West Bengal with the active support of Congress-I, the demand for Uttar Khand was raised. In Tripura, these divisive forces were responsible for the disturbances and in Gujarat, in the name of reservation, the people were sought to be divided. These are dangerous portents. I request the Central Government not only to take note of these trends but to give a serious thought to it because we want to see that our country remains united. It is true that I come from Bengal. I am a Bengalee. One may be coming from Bihar and is a Bihari. We may be Bengalis or Biharis, but we are also Indians. Any movement which is directed against a section of the countrymen, particularly the linguistic minorities, should be firmly dealt with. But, unfortunately we find that the Central Government is continuing dialogue indefinitely. There should be an attempt to have a political settlement. But then the elements, the disruptive elements, the elements which are trying to kill people in

Assam, the elements which are trying to continue the sense of insecurity in the people belonging to the linguistic and other minorities, should be firmly dealt with. That has not yet been done. I have reports with me that in Assam, there is terrorisation and particularly the people who are leading the democratic movement, the trade union leaders, the kisan leaders and the student leaders are attacked. I will cite only one example for the information of our Home Minister. Shri S. Devroy was shot at, at 10.15 P.M. on 16-8-81 while he was in his quarters. This is in Fertiliser Township, Namrup. The assailants came by scooter and knocked open the door and shot. One of the bullets out of the three pierced his abdomen. He is now in Medical college hospital at Dibrugarh.

The secessionist forces, the disruptive forces, are now terrorising the democratic elements. As for the Programme of collecting crore mass signatures against this so-called foreigners issue, the AGSP and AASU people are mounting different forms of serious attacks, as for example, physical assault, intimidation etc. in front of the teachers, prinicpals and even the Police, without any protest or resistance from these classes. This is the state of affairs that is still continuing and Assam is under Central Government. I would like to ask our Minister should he not try to put a stop to all these types of hooliganism there. Should anti-social elements gain upper hand in a State? Should the Central Government allow the administrative machinery of the State to be used by the secessionist forces? Is it not the duty of the Central Government to bring back the sense of security in the minds of the people of Assam, particularly the people belonging to linguistic minority groups?

Mr. Deputy-Speaker, Sir, I sympathize with the people of Assam because Assam is one of the least developed States of India. I also agree with those people who claim that unemployment in Assam is rising. I sympathize with the genuine demands of the Assamese people, the democratic demands of the Assamese people, when they demand economic development, when they demand employment for all.

Now, I would ask the Government to realise why these divisive forces are getting stronger and stronger. This is because of the fact that our economic condition is precarious. This is because of the fact that the policies that the successive Governments have been pursuing are policies which strengthen big landlords, monopolies and foreign multinationals. In spite of all tall talks of economic development and self-reliance, fifty per cent of our countrymen are below the poverty line. What happens because of this precarious economic condition? Some of the political leaders, some of the leaders who lead the secessionist movement, take advantage of this condition. Think about Gujarat. How was it that the students could be led to such a movement where the houses of the poor Harijans were burnt? The issue is mainly economic, and the failure of the Central Government on the economic front is giving a handle to these divisive forces. I say it firmly that some foreign elements, foreign countries, are taking advantage of this situation. They are interested in destabilisation. They are taking advantage of this condition. Foreign money is being pumped into our country to be used by these divisive and secessionist forces. I think, the Central Government should boldly declare that they would resist all such foreign attempts which try to disintegrate our country, which try to strengthen the divisive forces which try to destabilise our country. Instead of making such firm statements, we find, the Central Government is trying to come to terms...

MR. DEPUTY-SPEAKER: Are you going to conclude in one or two minutes?

SHRI SATYASADHAN CHAKRABORTY: Yes.

It is most unfortunate that, because of short-term political interest, the Central Government, the ruling Party, is trying to have a compromise with those elements which are working against the unity of India.

13.00 hrs

I have gone through the Budget. I remember very well that our Finance Minister proposed that they would undertake certain programmes of economic development for Assam. I ask our Finance Minister to say frankly whether this Budget reveals any such programme, what are the concrete steps he is going to take to see that the problems of Assam are seriously dealt with and solved. Unfortunately though very little time I had to cover it because this was made available only yesterday, I find that there is no serious thought given to the economic problems of Assam Mr. Deputy Speaker, Sir, I will conclude with this warning to the ruling Party and to the Central Government. You are giving indulgence, you are trying to compromise with those elements in our country for your political gain which are undermining the unity of our country. The question is not who forms the Ministry. The question is how we maintain the unity of our people, how we fight the secessionist forces and how we can fight those forces which are trying to disintegrate India

With these words I would request the Central Government to take stern action against the secessionist forces which have created a reign of terror Unfortunately the administration at the head of which is the Governor, is helping the anti-social elements in Assam and terrorising the democratic elements.... *(Interruptions)* Yes. the new Governor The old Governor also did the same thing. They are attacking the trade union leaders. the Kisan leaders and particularly, the left elements and the democratic elements. Whose interests are you serving by terror'sing the democratic elements in Assam who stand for the unity of the country and which is the most sensible section of the Assamese-speaking people? That is my question. And I request the Central Government to stop this terrorisation, to stop this atmosphere of insecurity and to restore normalcy in Assam With these words I conclude.

Thank you, Sir.

MR DEPUTY-SPEAKER: The House now stands adjourned to meet again at 2.05 p m

13.03 hrs.

The Lok Sabha adjourned for Lunch till Five minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Ten minutes past Fourteen of the Clock

[SHRI GULSHER AHMED—*in the Chair*]

STATUTORY RESOLUTION RE: APPROVAL OF PROCLAMATION IN RELATION TO STATE OF ASSAM AND ASSAM BUDGET, 1981-82—GENERAL DISCUSSION AND DEMANDS FOR GRANTS ON ACCOUNT (ASSAM), 1981-82—*Contd*

SHRI SONTOSH MOHAN DEV (Silchar): Mr. Chairman, Sir, I rise to support the Assam Budget which has been placed before the House by Shri Maganbhai Barot and also the Proclamation of the President's Rule.

Sir, before I come to the Budget I must say that I was deeply distressed to hear the speech of Shri Satyasadhan Chakraborty of CPI(M). In his speech he has levelled allegation against the Central and State Governments for not enforcing law and order in Assam and not tackling secessionist forces there. Sir, as you know a popular Government was formed in

Assam and the fall of that Government was mainly due to leftist parties, viz., CPI(M) and CPI for withdrawing their support suddenly on the plea that the budget which was presented by Mrs. Taimur in Assam Assembly had an allocation of Rs. 100 to look after the prisoners of national security in jails. On that plea they withdrew the support. Sir, there they could not afford to support the expenses on checking the secessionist prisoners under national security whereas on the other hand they are alleging that the Central and the State Government are not taking any action against secessionist forces. This is the double standard they are playing. Here they support the same budget which includes this item and in the Assembly they withdrew the support on this very item which brought about the fall of Mrs. Taimur Government in Assam. If they did not want to show double standard they should have walked out of Parliament because their standard of decision should be the same on an all-India level and State-level. Why do they have one standard in Assam and another standard here? I want an answer. (*Interruptions*)

If I am wrong, you convince me and I will be too pleased to correct myself. CPI(M) at one stage used to say that they would not participate in any Government in the country but after some time they decided that they will form Government and create communal and constitutional crisis. In Assam they have been successful to create constitutional crisis during the period of Golap Borbora, Hazarika and Mrs. Taimur regime. At the Centre Shri Morarji Desai was a victim of their support for some time and ultimately they sent him to an asylum and he is now out of power here. No doubt, I thank them for that but in future they should adopt only one standard.

Sir, this budget which has been presented shows an overall deficit of Rs. 19.04 crores. Of course, the deficit is lower than the previous year's deficit which was Rs. 29.65 crores. This is due to the gradual normalcy brought about by Mrs. Taimur government. The revenue receipts have gone up. This is the outcome of good work done by Mrs. Taimur government. Assam's economy is in a very bad shape and the present turmoil in Assam is mostly due to the economic backwardness of the State. Assam's economy can only be improved by giving justice to the people of Assam as regards royalty on oil. They have increased royalty from Rs. 43 to Rs. 61. But recently the Petroleum Minister said in the Rajya Sabha that they are going to consider further increase of Royalty in Assam and Gujarat crude oil. If the price of crude is taken into consideration and if the royalty given for other products of States, normally 20 per cent, is taken into consideration, you will see that the royalty rate will come to Rs. 216 per tonne of crude oil. And we are now going to the international markets and we are buying finished petroleum products at high rate. We are buying crude oil at very high prices. Instead, you can exploit the potentialities of Assam. Assam has got great potentialities in respect of crude oil in Cachar district and there are such potentialities in Tripura also. There are possibilities of exploration of oil in all these places. So, I demand that steps must be taken by the Central Government to increase the royalty in Assam regarding oil and royalty be increased.

Now I come to the Tea Industry. The Tea industry is the main earner for the exchequer of Assam. It is in a very bad shape nowadays. Half the tea gardens in Assam are now on the verge of closure, due to the heavy taxation burden by the Central Government and the State, especially in respect of Agricultural Income-tax imposed by the State Government. It becomes a burden and cause of worries

[Shri Santosh Mohan Dev]

to the people of that State as these things are creating labour unrest in that part of the country. Recently there was a seminar held in Delhi under the chairmanship of Shri Pranab Kumar Mukherjee. In that seminar there was an appeal by the Central Government to the State Governments to see that the tax burden by States on tea industry should be reduced. But unfortunately in this Budget we do not see a reflection of that appeal. I see that Rs. 26 crores are proposed to be raised from this Agricultural Income-tax alone from Tea Industry. I hope that the Finance Minister will take care of it and see that the Tea Industry is helped in every way to overcome this crisis.

In my district there are three tea gardens which are under the Assam Tea Corporation, which is a State Government organisation. Unfortunately, during the last 4 weeks I have got various telegrams saying that the workers are not getting their wage, they are not getting their rations and so on. Sir, if this is the condition of a Government run Corporation you can well imagine what will be the condition of other privately owned companies. So I request the Central Government to take care of that.

We come to Education. For Education the Budget has given some money allocation. But I wish to draw the attention of the House and the attention of the Government of India to a particular situation in regard to Education and university affairs. Here what is happening is this: On some pretext or the other every 10 years there is some agitation in Assam, there is some trouble or other in Assam. I wish to bring to your notice that the Gauhati University passed a resolution in the year 1972 that from 1982 onwards Assamese only will be the medium of instrustion in Assam. If they want to keep Assamese as one of the medium of instruction I have no objection but I urge upon the Government of India and the State Government of Assam to see that the linguistic minorities of the State have adequate right to pursue their education through their mother tongue, that is, Bengali. Even if Bengali is not possible to be introduced as medium of instruction, I request that English must be retained as medium of instruction. If that cannot be done, I demand, there should be a separate university in Cachar with medium of instruction in English, Hindi, Bengali and Assamese, as is being done in the Calcutta university. When other States are doing it, I don't know why Assam could not do it. I don't know why Assam should be an exception to such a practice. Unless this is done I fear there will be another trouble in Assam in 1982.

Now I come to the subject of Communications.

Assam is very much backward in respect of communications. I told Mr. Makwana that I will be speaking about h's committee; that is why probably he is not present now in the House! The Committee formed by the Centre has never met; he says that the Central Ministers have no time to attend the meetings and as a result the Committee is inactive. This Makwana Committee was formed by the Prime Minister and there are some of the Central Min'sters in that Committee. Their function is to see that the economic backwardness of the whole of the north-eastern region is set right and their economy improved. It is also the function of the North-Eastern Council to see that the various projects are implemented. I request the Government of India to see that both these committees are made more active. It is always being said in Assam that those who agitate are being rewarded! I come from the district of Cachar. Only two were elected from the State, myself and Mr. Laskar. We

both were elected. In the whole State of Assam we fought the election. We have associated ourselves with the national mainstream. We claim that we the people of Cachar are the symbol of national integration in the State of Assam. Now Mr. Chakraborty claims that most of the people of Assam are secessionist minded but I claim not all the people are like that. It may be a handful of people. All Assamese are not bad. I am a Bengali speaking man and we are in Assam for the last four generations. The happiness and sorrow of Assam is my happiness and sorrow. The Government only react to the demand of agitationists, not the people of Cachar which has been termed by the Prime Minister as an "Island of peace." We believe n a peaceful way of agitating for our demands. But nothing has been done in my constituency. Silchar has been included in the integrated plan by the Central Government for development of the medium and small town. Sanction has been accorded by the Central Government. But the Assam Government could not give matching money and because of the lack of fund realisation in the State of Assam. the plan could not be implemented. I would therefore request that they should make some deviation from their present system followed all over the country, as Assam is a very backward State. If you say that the State should give matching contribution, it is very difficult for the State to implement any plan.

Now, when the officials came here for the conference under the President's rule, they had assured us that they would be able to raise funds. They assured Central Government that the State would contribute towards food for work programme but because of lack of funds in the State, the food for work programme could not be made successful.

Now, we have been requesting the Central Government, particularly the Railway Ministry, for the construction of broadgauge railway line from Gauhati to Dibrugarh. Every time they are shifting the date of starting the work. The hon. Railway Minister, Shri Kedar Panday is sitting here and I would request him to implement the scheme immediately.

THE MINISTER OF RAILWAYS (SHRI KEDAR PANDAY): That will be implemented.

SHRI SONTOSH MOHAN DEV: Thank you, Sir. Further a sanction of Rs. 10 crores for strengthening of Lumding-Silchar railway line is required immediately because it is lifeline for Tripura, Manipur, Cachar and Mizoram and all are dependent on this line.

Now, the Central Government has taken up construction of some roads under Border Road Construction. These roads need immediate repairs. Moreover the work on the national nigh way 31 must be taken up immediately, as the road condition there is in a very bad shape. If one goes to Assam and travels by road from one corner to another, he would know the present condition of the roads.

Sir, I would not comment on the present negotiation with the Assam agitators because I have got full faith in the Central leadership. But what I would like to impress upon them is while having a dialogue or while signing an agreement with them, they should not sell off the interests of the linguistic and religious minorities of the State. The students of AASU or the AGSA represent only a small section of the people of Assam. The right of the linguistic and religious minorities of the State should not be hampered in any way. We are not animals. We are also human beings. We are also the citizens of India. While considering citizenship of India, you must take into consideration the corroboratory documents like rickshaw licence, ration cards, school certificates, radio licences, post office savings accounts and also the birth certificates from the hospitals or the nurs-

[Shri Santosh Mohan Dev]

ing home and the Government Medical College. If they ask for my citizenship certificate, I will not be able to produce. But I am in Assam for four generations. My father was a political sufferer and he was a Minister. I have no citizenship certificate with me. Hence I would request the Government of India to take all these factors into consideration while granting citizenship certificates to the people of Assam. I would request you to take these factors into consideration when you appoint a Tribunal. The tribunal must be non-commital. I am not saying that all the judiciary in Assam is committed to the movement, but those who have committed themselves to the movement should not be taken into Tribunals In case of the machinery for implementing the question of detection and deletion, the police in Assam must be selective suitably. There is the Central Police, Reserve Police and other Police, they must all be continued. I am not against the police, but our experience in North Lakhimpur with the police has been very sad, and that must not be repeated. And the cut-off year must be shifted from 1971.

With these words, I support this and I hope that there will not be another occasion after six months to come to this House with the budget for Assam, and there will be a popular Government there and better wisdom will prevail on the leftist parties, as also my friends here including Shri Satyasadhan Chakraborty

श्री गिरधारी लाल डोगरा (जम्मू): जनाब साहबे-सदर, मेरा वाकयात को पेश करने का तरीका श्री संतोष मोहन देव से जरा मुख्तलिफ़ रहेगा। प्रो० चक्रवर्ती ने कुछ बातें कहीं। उन्होंने बताया कि आसाम में क्या हुआ, और हो रहा है; संतोष जी ने बताया कि किन पार्टियों ने क्या किया, किस तरह से वहां हुकूमतें बनीं, टूटीं, और बदली। वह एक दुखभरी कहानी है और वह हम सब के लिए एक चेतावनी है।

मैं समझता हूं कि हम पिछले चन्द सालों की इस रिजन की हिस्ट्री को भूल रहे हैं। मुल्क की पार्टीशन के बाद दुनिया की इम्पीरियलिस्ट ताकतों ने—और खासकर दुनिया की सब से बड़ी इम्पीरियलिस्ट ताकत ने—जब भी हमें मजबूत देखा, तो उन्होने हमें तोड़ने और तबाह करने की कोशिश की। बंगलादेश से हमारे यहां रेफ़्यूजियों का एक सैलाब आया, जिस तरह से वहां के लोगों को एक्सटर्मिनेट किया गया और वहां के पेट्रियट्स को मारा गया, किस तरह से मशरिकी पाकिस्तान, बंगलादेश बन गया, इन बातों को हम भूल जाते हैं। हम भूल जाते है कि किस तरह से लोगों की जद्दो-जहद के बाद बंगलादेश आजाद हुआ, किस तरह से मुजीबुर्रहमान को, जिनको फांसी की सजा होने वाली थी, रिहा किया गया, कैसे वह अपने मुल्क मे आए, कैसे बाद में उनको कत्ल करवा दिया गया। जिस मुल्क में भी अवाम को अपनी जद्दो-जहद मे कामयाबी मिली, सामराजी ताकतो ने उसको बर्बाद करने की कोशिश की। हम भूल जाते हैं कि जब बंगलादेश हमारा दोस्त बना, तो उसको बर्बाद करने के लिए क्या क्या खेल खेले गए। वहा पर पहले एक प्रैजिडेंट को मरवाया गया और फिर दूसरे को कत्ल करवा दिया गया। हम भूल जाते है कि जो कोई मुल्क हमसे सुलह करता है, किस तरह से उसको तबाह और बर्बाद करने की कोशिश की जाती है।

हम भूल जाते है कि श्रीलंका मे क्या हुआ। हम भूल जाते हैं कि जब तक भुट्टो साहब उनके इशारों पर नाचते थे, तब तक वह दुनिया के एक बड़े सियासतदान थे, लेकिन जब उन्होंने शिमला में यह महसूस किया कि हमारे दोनों मुल्कों को आपस में लड़ना नही चाहिए, हमे एक दूसरे की मदद करनी चाहिए, हमें गरीबी और बीमारी के खिलाफ़ जिहाद करना चाहिए, हमे तरक्की करनी चाहिए, तो किस तरह से उनको फांसी पर लटका दिया गया। हम

यह भी भूल जाते हैं कि इम्पीरियलिस्ट ताकतें इस सब-कान्टिनेंट को, हमारे इर्द-गिर्द के मुमालिक को, जंग का अखाड़ा बनाना चाहती है।

यही शरारत आसाम में शुरू कराई गई। हम भूल जाते हैं कि वहां पर हमारा कितना नुकसान हुआ है। हम भूल जाते हैं कि यह एक नैशनल प्राब्लम है, यह तमाम हिन्दुस्तान पर हमला है और उसको तबाह करने की कोशिश की जा रही है। हमारे नौजवानों को फुसलाया और गुमराह किया जाता है। इसके लिए वही इम्पीरियलिस्ट ताकतें और उनके बैरूनी और अंदरूनी एजेण्ट मिल कर काम करते हैं। हमारी बड़ी बड़ी पार्टियां, जिनका एंटी-इम्पीरियलिस्ट पास्ट रहा है और जो हमेशा इम्पीरियलिज़म के खिलाफ़ लड़ती रही हैं, उनके चंगुल में आ जाती हैं। नतीजा यह है कि हम एक दूसरे पर बरस पड़ते हैं एक दूसरे को तोड़ने और आउट मैनूवर करने की कोशिश करते हैं।

साथ ही हमें यह बात रखनी है कि यह लड़ाई सियासी है। जहां तक एडमिनिस्ट्रेशन का सवाल है, एडमिनिस्ट्रेशन में सख्ती करना जरूरी है, हम सख्ती कर भी सकते हैं जहां तक कि कानून इजाजत देता है लेकिन हम ब्रूटेलिटी नहीं कर सकते हैं। जहां तक नेगोसिएशन्स की बात है, यह डिमोक्रैटिक पालिटिक्स का एक पार्ट है। हरएक से बात करनी होती है और जो भी इस देश में पैदा हुआ है वह अगर किसी गलत रास्ते पर जा रहा है तो उसको सही रास्ते पर लाना पड़ता है। अगर हमको कम्प्रोमाइज ही करना होता तो अब तक कर लिए होते। लेकिन हमारी इन्दिरा जी की जो गवर्नमेंट है या जो होम मिनिस्ट्री है या जो और लोग हैं वे किसी भी गलत आदमी से कोई भी कम्प्रोमाइज नहीं करने वाले हैं लेकिन साथ ही यह बात भी जरूरी है कि बातचीत के जरिए किसी मसले को तय करना—यह डिमोक्रैटिक सियासत का एक हिस्सा है और इस रास्ते को कभी छोड़ना नहीं चाहिए।

मैं अपने सभी दोस्तों से और सभी पार्टियों से कहना चाहूंगा कि इस सिलसिले में उनकी भी पैट्रियाटिक रेस्पांसिबिलिटी है कि इन हालात को दुरुसत करने में पूरी मदद दें। ऐसा नहीं होना चाहिए कि किसी पार्टी का एक हिस्सा कहे कि हम गवर्नमेंट को गिरा देंगे और एक हिस्सा कहे कि हम गवर्नमेंट बना देंगे—इस तरह से हालात पैदा करने से काम नहीं चल सकेगा और फिर सेन्ट्रल गवर्नमेंट को अपनी जिम्मेदारी निभानी ही पड़ेगी।

मैं प्रो० सत्यसाधन चक्रवर्ती से एक बात में एख्तिलाफ करता हूं। पहले आसाम में जो गवर्नर थे वे एक एडमिनिस्ट्रेटिव आफिसर थे इसलिए हो सकता है कुछ लोग उनके तौर तरीके पसन्द न करते हों लेकिन अब जो नये गवर्नर मुकर्रर हुए हैं वे एक सियासी कारकुन हैं और वे वहां के लोगों को अच्छी तरह से जानते हैं। अभी उनको गए हुए चार दिन ही हुए हैं। लेकिन आपने उनके बारे में अभी से कह दिया कि जैसे पहले गवर्नर थे वैसे ही यह भी हैं। और उसी रास्ते पर चल रहे हैं। किसी को भी हमें प्री-जज नहीं करना चाहिए।

यह एक ऐसा मसला है जिसको सियासी तौर पर हल करना है। मैं इस बात से इत्तफाक करता हूं कि अगर हम जल्दी इस मसले को हल नहीं कर पाते और इस तरह से उपद्रव होते रहते हैं तो उसका असर दूसरी जगहों पर भी

[श्री गिरधारी लाल डोगरा]

पड़ता है । एक बात और भी है कि जो हमारा नार्दन हिस्सा है या यह जो हमारी नार्थ ईस्टर्न स्टेट्स हैं इनके बार्डस एक्टिव रहेंगे, आने वाले कई सालों तक यह ऐक्टिव रहेंगे इसलिए हमको बड़े एतिहात के साथ काम करना होगा । हमारे यह हिस्से नेशनल प्राब्लम बने रहेंगे इसलिए सभी पार्टीज को इस बारे में कंस्ट्रक्टिवली सोचना चाहिए और नेशनल लेविल पर इसका हल निकालना चाहिए । इसमें और बहुत सारे एलिमेंट्स भी हैं । आप नार्थ में जम्मू कश्मीर से शुरु कीजिए और फिर पंजाब में आइये, वहां पर कई तरह की आवाजें कभी तो दब जाती हैं और कभी फिर उभरती हैं, फिर दब जाती हैं फिर उभरती हैं, यह होता रहता है । इसी तरह के हालात नार्थ ईस्टर्न स्टेट्स में भी चलते रहेंगे । इस वक्त आसाम के बारे में हमारे सामने दो ही बातें हैं। एक प्रोक्लेमेशन है और दूसरा आसाम का बजट है। बजट के मुताल्लिक मैं यह कहना चाहता हूं कि इस में भलाई के कामों की जो रकूम हैं, वे बहुत अच्छे रकूम हैं। मिसाल के तौर पर मैडिकल और हैल्थ के लिए करीब 44 करोड़ रुपये रखे हैं, हाउसिंग स्कीम्स के लिए करीब ढाई करोड़ रुपये, एजूकेशन के लिए करीब 96 करोड़ रुपये । इसी तरह से आप देखेंगे कि वेलफेयर आफ शेड्यूल्ड कास्ट्स एण्ड शेड्यूल्ड ट्राइब्स के लिए करीब 5 करोड़ 18 लाख रुपये हैं और सोशल वेलफेयर के लिए करीब 2 करोड़ 15 लाख रुपये है । इसी तरह से काआपरेशन के लिए करीब 10 करोड़ 83 लाख रुपये, नेचुरल कैलेमिटीज के लिए 6 करोड़, 92 लाख रुपये, फ्लड कन्ट्रोल के लिए 19 करोड़ 68 लाख रुपये और रोड्स एण्ड ब्रिजेज के लिए करीब 35 करोड़ रुपये हैं । इस तरह से आप देखेंगे कि वहां की जितनी जरूरतें हैं, उन के लिए अच्छी रकमें रखी गई हैं और हमारी यह ख्वाहिश है और हम तवक्को करते हैं कि जहां तक होम मिनिस्ट्री और गवर्नमेंट आफ इण्डिया इस बात की कोशिश करेंगी कि वहां का जो एडमिनिस्ट्रेशन है, इस का कन्ट्रोल वहां की जनता के चुने हुए प्रतिनिधियों के हाथ में जाए, वहां एसेम्बली जल्दी से जल्दी काम करे और कन्ट्रोल डेमोक्रेटिक तरीके पर जल्द से जल्द एस्टाबलिश हो जाए। मुझे पूरा यकीन है कि इस के लिए आप पूरी कोशिश करेंगे और अपनी पूरी ताकत इस के लिए लगायेंगे और जो एन्टी-सोशल एलिमेंट्स हैं, जो एन्टी नेशनल एलिमेंट्स हैं, दोनों तरह से एडमिनिस्ट्रेटिवली और पालीटीकली उन से डील करेंगे । सेन्ट्रल गवर्नमेंट का यह काम तो है ही लेकिन हमारी सब पालीटीकल पार्टियों का भी यह काम है कि वे भी लोगों में जायें और लोगों को समझाएं। गवर्नमेंट तो एडमिनिस्ट्रेटिवली उन से डील करेगी लेकिन पालीटीकली सब पार्टियां इस के लिए काम करें ।

इतना कह कर मैं प्रोक्लेमेशन का और जो बजट आया है, उस का समर्थन करता हूं ।

श्री जगपाल सिंह (हरिद्वार) : सभापति महोदय, असम पर जो घाटे का बजट रखा गया है और लास्ट इयर भी जब असम पर बजट रखा गया था, उस वक्त भी हम लोगों ने एक बात कही थी कि असम असंतोष की आग में जल रहा है और असम में जो ये समस्यायें पैदा हुई हैं, उन समस्याओं के पैदा होने का मुख्य कारण हमारी भारत सरकार की गलत नीतियां हैं और खास तौर पर इंदिरा गांधी जी की सरकार की गल्तियां हैं ।

असम में जो यह आन्दोलन पैदा हुआ, उस आन्दोलन की जिम्मेदारी कांग्रेस पार्टी की सरकार पर है क्योंकि शेख मुजीबुर्रहमान के समय में वहां पर कुछ ऐसा काम हुआ था। ...(व्यवधान).. अगर आप बीच में बोलते हैं तो मैं यह कहना चाहूंगा कि इस आन्दोलन की जिम्मेदारी यूथ कांग्रेस और कांग्रेस पार्टी के लोगों पर है क्योंकि शुरु में ही आन्दोलनकारी लोगों ने यह कहा था कि हम आन्दोलन तब वापस लेंगे जब श्रीमती इंदिरा गांधी और संजय गांधी इसको वापस लेने को कहेंगे। यह एक रिकार्डेड चीज है, आप कहां की बातें करते हैं। इस आन्दोलन की एक खास बात यह है कि जब यह शुरु हुआ, तो आप जनता पार्टी की सरकार के खिलाफ, लोकदल की सरकार के खिलाफ वहां की जनता के आक्रोश को पैदा करना चाहते थे लेकिन जो हड्डी आप हमारे गले में अटकाना चाहते थे, वह हड्डी आप अपनी गर्दन से खुद निकाल नहीं पा रहे हैं, क्योंकि यह समस्या आपने ही पैदा की थी।

मैं इस पर ज्यादा नहीं जाना चाहता हूं। मैं यह कहना चाहता हूं कि यह सारे मुल्क की समस्या है और यह केवल आसाम की ही समस्या नहीं है क्योंकि पूरे देश की आर्थिक स्थिति को इसने गड़बड़ कर दिया है। आसाम में जो कार्यालय हैं, आयल रिफाईनरी है, चाय बागान हैं या और जो दूसरे कारखाने हैं, वे लगभग बन्द हो गये हैं। आप इस बजट में वहां पर क्या करेंगे। मैं खास तौर से केन्द्रीय सरकार से यह अपील करूंगा कि आसाम का पिछड़ापन मुख्य कारण है इस आन्दोलन का। बहुत बड़ी तादाद में बंगला देश से आपने लोगों को बुलाया और आज तक भी उनको नागरिकता के, सिटीजनशिप के सर्टीफिकेट नहीं दिये और मैं तो यह कहूंगा कि यह आपकी लापरवाही है कि सन् 1947 के बाद भारत सरकार पूरे बोर्डर को मजबूत नहीं कर पाई और आज भी जो रिपोर्टें छपती हैं, उनसे आप अन्दाजा लगाइए कि इस समस्या का निदान कैसे होगा और आसाम का विकास कैसे होगा। आज भी आपका बोर्डर इतना लूज है कि उस बोर्डर पर रोज बंगला देश के लोग आकर अंडे बेच जाते हैं, औरतें आज भी वहां आकर अंडे बेचती हैं और भारत सीमा में ऐसा होता है। बंगला देश की सीमाओं पर आपकी कोई चौकसी नहीं है, कितने लोग आते हैं—कितने लोग जाते हैं, आपके पास आंकड़े नहीं हैं।

34 लाख लोगों को नागरिकता नहीं मिली है। श्री मुजीब के साथ हुए समझौते के तहत आप उन लोगों को बंगला देश वापिस नहीं भेज सकते और अगर भेजेंगे भी तो बंगलादेश उन्हें स्वीकार नहीं करेगा।

आज वहां पर राष्ट्रपति शासन है। आपने उस वक्त जल्दबाजी में अनवरा तैमूर को शपथ दिलाई थी, उस वक्त हमने मना किया था कि आसाम जल रहा है और आप जनता की इच्छा के विरुद्ध कोई काम मत कीजिए, लेकिन आप तो अपनी पार्टी का एकछत्र राज्य चाहते थे। इसके बाद आपने देखा कि वहां पर सरकार गिरी। उसके बाद जन आन्दोलन में और अधिक आक्रोश पैदा हुआ।

जहां तक नागरिकता का सवाल है—जब आप उनको नागरिकता देंगे तो आप उन पर प्रतिबन्ध नहीं लगा सकते कि वे असम में नहीं रह सकते।

[श्री जगपाल सिंह]

सीमा के बारे में आप सोचिए। क्या वहां पर कोई इस प्रकार की इलेक्ट्रिक लाइन नहीं डाली जा सकती कि 10 फुट पर उनकी सेना रहे और 10 फुट पर हमारी सेना रहे।

असम एक पिछड़ा प्रदेश है। वहां पर लोगों के पास रोजगार के साधन नहीं हैं, उन्नत खेती नहीं है, उद्योग नहीं हैं, अस्पताल नहीं हैं। हमने आपसे कई बार निवेदन किया है कि आप किसी प्रदेश के साथ अछूत जैसा व्यवहार न करें। दूर दराज के जो प्रदेश हैं, उनके साथ भी राजधानी के करीबी प्रदेशों के समान व्यवहार किया जाना चाहिए। वहां पर भी उसी प्रकार उन्नति होनी चाहिए। वहां पर शिक्षा नहीं है, उद्योग नहीं है, अस्पताल नहीं हैं—ये सब चीजें वहां पर उपलब्ध करवाइए। न वहां पर रेलवे-लाइनें पर्याप्त हैं न सड़कें पर्याप्त हैं। एक्सप्लाइटर्स वहां पर जाकर शोषण करते हैं। इस एक्सप्लाइटर शिप को रोकिए। इसको तभी रोका जा सकता है जब आप वहां के मूल निवासियों को सभी प्रकार की सुविधाएं उपलब्ध कराएंगे। नफरत किसी की शक्ल या किसी कौम से नहीं होती—जब उनका शोषण होगा तो वे लड़ेंगे विघटनकारी शक्तियां उससे फायदा उठाएंगी। इसलिए मैं केन्द्र सरकार से अपील करूंगा कि इस आन्दोलन को देखते हुए वहां की समस्याओं पर विचार कीजिए वरना आप यह आन्दोलन रोक नहीं पाएंगे।

एक चीज मैं और कहना चाहता हूं कि आज सरकार का 70 प्रतिशत पैसा ठेकेदारों के पास चला जाता है। कोई भी निर्माण कार्य करना हो, चाहे लाइन पर पुल बनना हो— चाहे सड़क पर पुल बनना हो—70 प्रतिशत पैसा ठेकेदारों की जेब में चला जाता है। इसलिए मेरा निवेदन है कि सरकारी विभागों से इस ठेकेदारी प्रथा को खत्म करें, ताकि देश तथा प्रदेशों का विकास हो सके।

श्री जैनुल बशर (गाजीपुर) : मैं प्रधान मंत्री और भारत सरकार को बधाई देना चाहता हूं जिन्होंने बहुत कम समय में असम की इस गम्भीर समस्या पर काबू पा लिया है। मुझे याद है जब हम संसद के लिए हुए चुनाव के बाद इस सदन में आए थे तब जनता पार्टी और लोक दल ने उत्तराधिकार में और जो कुछ दिया था उसके अलावा एक जलता हुआ असम भी दिया था। असम की समस्या गंभीर रूप धारण कर चुकी थी। पूरे असम में आग लगी हुई थी। ऐसे समय में भारत सरकार के लिए, इस माननीय सदन के लिए और सम्पूर्ण देश के लिए असम की समस्या चिन्ता का विषय बनी हुई थी। संसद के पिछले सत्रों में असम की समस्या को बार बार उठाया गया है और चिन्ता भी व्यक्त की गई है। लेकिन भारत सरकार ने जितनी अच्छी तरह से, जितनी योग्यता के साथ इस पर काबू पाने की कोशिश की है वह प्रशंसनीय है और इसके लिए वह बधाई की पात्र है। आज असम में स्थिति नार्मल हो गई है, काम धंधे शुरु हो चुके हैं, कारखाने खुल गए हैं, दफ्तरों में काम हो रहा है, असम का तेल दूसरे भागों में आ रहा है और सारा सामान असम में जा रहा है और असम से आ रहा है। लोगों के दिलों में एक दूसरे के प्रति जो नफ़रत थी, कटुता की भावना थी वह भी बहुत हद तक कम हो गई है और रोजाना कम होती जा रही है।

भारत सरकार ने असम के आन्दोलन-कारी नेताओं के साथ बातचीत का दरवाजा खुला रखकर प्रशंसनीय कार्य किया है। किसी भी आन्दोलन को डंडे और लाठी के जोर से दबाया नहीं जा सकता है। इसमें कोई दो रायें नहीं है कि असम की एजीटेशन ने हिंसा का रूप धारण कर लिया था और असम के बहुत बड़ी संख्या में नागरिक भी इस आन्दोलन को पसन्द नहीं करते थे और सिहसा के डर की वजह से आन्दोलन–कारियों के आह्वान पर वे हड़तालों या दूसरे कामों में हिस्सा लेते थे या काम पर नहीं जाते थे। फिर भी एक सैक्शन के लोग आन्दोलन के हिमायती थे, उनको कुछ शिकायतें थीं। उनके साथ बातचीत का नगोशिएशन का दरवाजा खुला रख कर भारत सरकार ने प्रशंसनीय कार्य किया है। उनके साथ बातचीत हो रही है और मुझे पूरा विश्वास है कि वह सफल भी होगी। साथ ही साथ मुझे पूरा विश्वास है कि प्रधान मंत्री के नेतृत्व में भारत सरकार कोई ऐसा समझौता नहीं करेगी जिससे देश के को नुकसान पहुंचे देश की अखंडता को नुकसान पहुंचे या वहां रह रहे भाषायी या धार्मिक अल्पसंख्यकों के हितों को नुकसान पहुंचे।

इस बातचीत के बारे में समाचार पत्रों में तरह तरह की खबरें आ रही हैं। इन खबरों से बहुत से लोगों के दिमाग में देश में और असम में वहां के अल्पसंख्यकों के मन में चाहे वह धार्मिक या भाषायी अल्पसंख्यक हों, उनके दिमाग में शंकायें उत्पन्न हो रही हैं। मैं इस बातचीत के बारे में कुछ नहीं कहूंगा लेकिन इतना अवश्य कहना चाहता हूं कि सरकार को अपनी उस घोषणा पर दृढ़ रहना चाहिये जिसमें उसने कहा है कि 1971 को वह कट ऑफ़ ईयर मानती है। उसके नीचे जाने में बहुत सारी दिक्कतें पैदा होंगी जिसे भारत सरकार ने खुद स्वीकार किया है।

साथ ही साथ असम में बांगला देश या विदेश के लोग आना चाहते हो उन पर कड़ी से कड़ी रोक लगायी जानी चाहिये। असम के लोगों को शिकायत का मौका नहीं देना चाहिये कि हमारा बोर्डर इतना ढीला है कि बांगला देश से बराबर लोग असम में प्रवेश कर रहे हैं। इसके लिये सख्ती होनी चाहिये।

एक बात और होनी चाहिये कि सिटजनशिप का फैसला करने के लिये जो भी ट्राइब्यूबल बनाया जाय या उसके इम्प्लीमेंटेशन के लिये जो भी मशीनरी बनायी जायउ सकी निष्पक्षता तभी साबित होगी, मैं नहीं कहता कि असम के सारे लोग निपक्ष नहीं हैं, लेकिन निपक्षता तभी साबित होगी जबकि उसमें असम के लोगों को न रखा जाय। चाहे वह अल्पसंख्यक हों या बहुसंख्यक हो, उनको न रखकर एक इमपार्शियल मशीनरी बनायी जाय जिसमें असम से बाहर के जजेज रखे जायं और इम्प्लीमेंटेशन मशीनरी केन्द्र सरकार बाहर से भेजे उसमें भी असम के लोग न रखे जायें। इसलिये निष्पक्षता के लिये आवश्यक वह है कि ट्राइब्यूनल के लिये या सिटीजनशिप के लिये या इम्प्लीमेंटेशन के लिये ऐनफ़ोर्समेंट के लिये जो भी मशीनरी हो उसमें असम के लोगों को नहीं रखा जाना चाहिये, यह मेरा भारत सरकार को सुझाव है।

साथ ही साथ असम एक पिछड़ा हुआ इलाका है प्रति व्यक्ति आमदनी के लिहाज से। उसको विकास के लिये भारत सरकार को पूरी मदद करनी चाहिये। असम के लोग अपने बल पर विकास नहीं कर सकते। इसलिये भारत सरकार को अधिक से अधिक उसके विकास के लिये सहायता देनी चाहिये।

[श्री जैनुल बशर]

सभापति जी, मैं अभी अपने विरोधी दोस्तों के भाषण सुन रहा था। उस में वह उत्तेजना नहीं थी जो असम के मामले में पहले शुरू करता था। यह इस का प्रमाण है कि असम ठंडा हो रहा है। उतनी जलन जो पहले होती थी वह अब नहीं रही है। असम की समस्या हल होने से, असम में जलन होने के बजाय ठंडक होने से उन को तकलीफ जरूर हुई होगी क्योंकि मैं देख रहा था कि एक तरफ भारतीय जनता पार्टी के लोग और दूसरी तरफ कम्युनिस्ट पार्टी मार्किस्स्ट के लोग असम को जलते रहना देखना चाहते थे। शायद उस में उन का कोई राजनीतिक हित था। शायद वह भारत सरकार को असम के मामले में बदनाम करना चाहते थे, शायद वह असम की आग को दूसरे सूबों में भी फैलाना चाहते थे। इसलिये एक तरफ भारतीय जनता पार्टी और दूसरी तरफ कम्युनिस्ट मार्क्सिस्ट पार्टी उस का समर्थन कर रहीं थीं, और यह दोनों लोग जलते हुए असम में मिट्टी का तेल छिड़कने का काम कर रहे थे। आज उन को मायूसी जरूर हुई होगी कि असम की समस्या संतोषप्रद तरीके हल की जा रही है। और मुझे पूरी आशा है कि जिस ढंग से प्रधान मंत्री और भारत सरकार ने असम की समस्या को हल किया है आने वाले थोड़े दिनों में असम के नागरिकों में असम के नाम पर कोई समस्या नहीं होगी। सभापति जी, मैं आप के माध्यम से असम के आन्दोलनकारियों और उन के नेताओं से अपील करना चाहता हूं, जनता से अपील करना चाहता हूं कि वह एक भारतीय राष्ट्र के अंग है, उसके नाते उन्हें समझदारी से काम लेना चाहिये और किसी के भड़कावे में नहीं आना चाहिये। जो राजनैतिक तत्व इस देश में अराजकता फैलाना चाहते हैं, आग लगाना चाहते हैं, केवल अपने राजनैतिक स्वार्थ के लिये, उनसे वह बचकर रहें और आसाम व पूरे देश के हित के लिये जो अच्छा समझते हैं, ठीक समझते हैं, उसको लेकर वह बातचीत करें। मुझे पूरी आशा है कि आगे आने वाले वर्षों में आसाम की समस्या समाप्त हो जायेगी।

इन शब्दों के साथ में जो असम का बजट पेश किया गया है उसका भी समर्थन करता हूं और राष्ट्रपति जी द्वारा इस संबंध में जो उद्घोषणा की गई है, उसका भी समर्थन करता हू।

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): Mr. Chairman, Sir, last year while participating in the debate on Assam controversy I had suggested that in a democracy like ours dialogue is the best form for settling all disputes rather than confrontation. We are all happy to note that since our Government came to power they have been doing their best to see that in place of confrontation, there should be dialogue. For the last one and a half years there has been a constant dialogue between the Government of India and those who have started the agitation. Last year there was so much of heat generated on this question of Assam, in this House. Today we find that there is no heat generated. Rather everyone of us is trying to understand each other.

I would like to bring to the notice of our friends that last year we said that there must be a kind of programme to find out a solution to this problem. When the Government of India is trying its best to see that we should settle all our problems by mutual discussion, some incidents have happened which need to be brought to the notice of the whole country.

There was an incident at Chaprakata, Golpara District, where about 12/14 AASU volunteers prevented the hoisting of national flag at the railway station. National flag was pulled down by AASU volunteers at several other places in Darrang and Sibsagar Districts. At Belsor, Kamrup District,

national flag was hoisted by the Sub-Registrar in his office. After some time it was pulled down. At Naojan in Sibsagar District, the hoisting of the flag was prevented. National flag hoisted on the premises of a school under Barhola P.S., Sibsagar District was pulled down. You know that the Commissioner of Upper Assam Division was killed in bomb blast. Attempts were made to sabotage AIR transmitter, pipeline and railway track. The number of incidents of violence directed against members of political parties is more than 190.

Let us see the context of such happenings. For the last one and a half years, we have been trying to understand the problem. The Government of India, the Home Ministry and the Prime Minister are taking personal interest in this problem. As we are facing a big problem, people are being invited to have talks so that we can understand each other. When such is the atmosphere over here, why do these incidents take place on our borders? Because the forces of de-stabilisation within the country are given encouragement from outside, by our neighbouring States.

Here I am very happy to note that after all these deliberations a 12-point programme has been formulated by the Government. I am not going into all those points. But I will go into the salient features of this 12 point programme. It says that safeguards shall be provided to protect, preserve and promote the cultural and linguistic identity and heritage of the people of Assam. The names of foreigners found to have entered Assam after March 25, 1971, shall be delected from the electoral rolls and steps shall be taken to deport them. Those foreigners who came to Assam between 1961 and 1971 shall be detected. A machinery, which commands the confidence of all concerned, will be set up for this purpose. In identifying the foreigners, the 1951 National Register, constitutional provisions and all other documents and papers will be honoured. These are the most important things which this formula contains. So, I think there is no ground to say that this agitation or controversy will continue.

15 hrs.

In this connection, if you analyse the policies followed by bigger States, international States, so far as their border population is concerned, they are managed on scientific lines. If you consider the border policy pursued towards Mangolia by China and the Soviet Union, they are trying to solve the problem according to their own interest. Again, take the case of Tibet. China has modified its border population policy in Tibet to suit her. Therefore, we must be careful in our policy in the north-eastern region, where we are having 7 States with a population of two crores. Naturally, the balance of population in that region must be maintained.

Here I would like to refer to the border population policy pursued by Bangladesh itself. We must be very careful as to what is happening in Bangladesh today. All those Generals, who were in the army when Mujibur Rehman was fighting against Pakistani aggression, almost all of them have been killed either mutually or in other ways. Today the repatriates from the Pakistan army have taken full control of the Bangladesh army. 25 West-Pakistan-trained officers of the Bangladesh army are in China for the last six months for training. In the north-eastern region we have States which have borders with both Bangladesh and China. Whenever we have a border, which is going to be inimical, the population policy requires to be balanced Therefore, these developments will have to be very closely taken into consideration and the problem studied seriously.

So far as the people of Assam are concerned, we will assure them that we will preserve their cultural identity. because it is not only a problem of Assam but a problem for the whole

(Shri Chintamani Panigrahi)

of the Indian population. Therefore, whenever we are thinking of solving the problem of Assam, we will have to take into consideration the greater interests of the Indian nation, the unity of the Indian nation, the sovereignty of the Indian nation and its integrity, because this concerns not only one section of population but all sections. Since it is the largest democracy in the world which we are trying to preserve, its cultural life and values, we will have to give so much importance to the solving of this problem.

Should we not take into consideration that the national life of India is not affected when we are trying to solve the problem of Assam? When the national flag is being dishonoured, when a Divisional Commissioner is being killed by a bomb blast, when the political parties are being harassed and victimised, should we allow this to go on like this? Therefore, a way out should be found. Negotiations are taking place, dialogues are going on and we are trying to see that the problems are mutually solved to the satisfaction of all sides, calm and peace are restored so that we can find a solution to the problem.

Therefore, I would like to support the Proclamation and the Asam Budget. In this connection, I would like to plead before the hon. Finance Minister that in Assam there are many important economic problems to solve, specially the problems of unemployment and industrialisation. If they need it, let us give them thousands of crores of rupees to industrialise Assam and provide more and more employment to the brave young people of Assam, to see that we build a strong Assam so that Assam will strengthen India and not weaken us. With these words, I support the Asam Budget.

श्री रीतलाल प्रसाद वर्मा (कोडरमा): सभापति महोदय, आसाम बजट पर हम आज ऐसी परिस्थिति में विचार कर रहे है जब आसाम में शासन नाम की कोई चीज नही रह गई है । आसाम आज आतंक हिंसा और आगजनी से ग्रस्त हो गया है। आज आसाम जल रहा है। दो वर्ष से अधिक का समय गुजर चुका है, सरकार के सारे प्रयास असफल हो चुके है। दो बार राष्ट्रपति के सहयोग से और दल-बदलूओ के सहयोग से सरकार बनाई गई लेकिन दोनों बार गिर गई। अभी 28 जून को श्रीमती तैमुर की सरकार ने 205 दिनों के बाद रिजाइन कर दिया । असफलता का इससे बडा प्रमाण और क्या हो सकता है। इस प्रकार से आसाम की जो व्यवस्था अस्त-व्यस्त हो गई है उसका दायित्व केन्द्रीय सरकार के ऊपर जाता है। आज भी केन्द्रीय सरकार इस वातावरण में तिकडमबाजी और कूटनीतिक चालों के द्वारा फिर से सरकार बनाने का असफल प्रयास कर रही है लेकिन मैं समझता हू यह सरकार भी अगर बनेगी तो उसके पीछे कोई नैतिक शक्ति नही होगी। कारण यह है 71,516 वर्ग मील क्षेत्र वाले आसाम, जिसकी आबादी 1 करोड़ 60 लाख है वहां से लोक सभा के लिए कोई भी प्रतिनिधि नही चुना जा सका है। डिमोक्रैसी का यह सबसे बड़ा मखौल है कि आज तक वहां से कोई भी प्रतिनिधि नही लिया जा सका। आप दो वर्षों से आसाम में अखिल भारतीय छात्र संघ और गण संग्राम परिषद के नेताओ के साथ असफल वार्ताए कर रहे है । यह वार्तायें असफल क्यों होती है ? असफल इसलिए होती है कि इस सरकार की जो अन्तर्निहित भावना है, इस सरकार की जो कुण्टाग्रस्त भावना है वह आसाम की जनता के साथ एक विश्वासघात है। आज आजादी के 35 वर्षों के बाद भी स आसाम की जनसंख्या का 77 34 प्रतिशत भाग गरीबी की रेखा के नीचे है। ऐसी परिस्थिति में क्या यह कहा जा सकता है कि आसाम की जनता के साथ न्याय

किया गया है ? लगता है आसाम एक उपनिवेश बन चुका है। पहले जो एक बड़ा आसाम प्रदेश था उसमें अब मनीपुर नागालैंड आदि कई प्रदेश बन चुके हैं। यह जो विदेशी नागरिकों के प्रश्न को लेकर वार्ता चल रही है इसको पूर्वांचल से आगे ले जाने का प्रयास होगा जैसा कि अभी हाल में हमने अखबारों में पढ़ा है, एक वंग प्रदेश की मांग और जोड़ दी गई है। अगर सरकार का इरादा इसी तरह से चलता रहा तो आसाम का सत्यानाश होकर रहेगा। आगे की पीढ़ी इसके लिए इस सरकार को कलंकित करेगी।

आसाम का जो बजट रखा गया है और पहले भी जो प्रयास किए गए हैं उससे पता नहीं लगता कि पैसा कहां जा रहा है। मनीपुर का लगटक हाइड्रो एलेक्ट्रिक प्रोजेक्ट का अभी तक कम्प्लीशन नहीं हो पा रहा है। इसी तरह से ब्राडगेज लाइन से जो गोहाटी से तिनसुखिया को जोड़ने का प्रोग्राम था, जिसको कि सरकार ने बार-बार दोहराया था, उसका काम भी पड़ा हुआ है। इसी प्रकार कोपिली हाइड्रो एलेक्ट्रिक प्रोजेक्ट चार साल से पड़ा हुआ है। इसी तरह से तेजपुर-सिलघाट में ब्रह्मपुत्र पुल, जिसका 1978 में तत्कालीन प्रधान मंत्री ने शिलान्यास किया था, उसी तरह से पड़ा हुआ है। इस प्रकार से जितने भी विकास के कार्यक्रम हैं वह सब खटाई में पड़े हुए हैं और आसाम की जनता दुःखी है।

इसीलिए आज आंदोलन के मार्ग पर ये लोग कृतसंकल्प हैं क्योंकि जो विकास के सारे कार्यक्रम हैं, वे बिल्कुल ठप्प हैं। उन के साथ समझौते के लिए झूठे आश्वासन दिये जा रहे हैं और दिल्ली में 16 तारीख से जो वहां के छात्र प्रतिनिधि और वहां के आंदोलनकारी नेताओं के साथ मंत्रिमंडल सचिवालय के सचिव श्री सी० आर० कृष्णास्वामी राव साहेब कानून मंत्रालय के संयुक्त सचिव और गृह मंत्रालय के सचिव जो बातचीत कर रहे है, इस में छात्रों की जो अखबारों में प्रतिक्रिया निकल रही है, उससे ऐसा लगता है कि उन में अभी विश्वास जम नहीं रहा है क्योंकि उन के साथ दो वर्ष से लगातार समझौता होने की बात हो रही है लेकिन कहीं भी सच्चाई नाम की कोई चीज नहीं निकलती है। सरकार का जो निर्णय होता है, उस का ठीक से ट्रांसलेशन कर के जमीन पर उतारा जाता, तो एक विश्वास की बात जमती लेकिन केवल अखबारबाजी करने से यह काम नहीं हो सकता है। अगर ठीक ढंग से इस को लिया जाता, तो यह समस्या कभी की हल हो गई होती।

जहां तक वहां की जनसंख्या की प्राब्लम है और विदेशी नागरिकों के कारण जो यह समस्या उलझती चली जा रही है, अगर सरकार सही अर्थों में इस को समझती, तो जो छात्रों का कहना है, उसके आधार पर ट्रिब्यूनल द्वारा जांच होने के बाद जो वहां पर विदेशी नागरिक है, उन को बाहर किया जाता, तो राष्ट्र की विपदा जो यह जनसंख्या मानी जाती है, उस दृष्टिकोण से भी इस में मदद मिलती और जो परिवार नियोजन की बात कही जाती है, उस में भी कुछ इस का योगदान होता। केवल अटकलबाजी से और सरकार अपने वोटरों की संख्या बढ़ाने के लिए, जो बाहर के लोगों को यहां पर बसाती है और इस ख्याल से कि वे यहां पर वोटर बन जाएं और उन से उस को लाभ मिल जाए, यह जो दृष्टि है, इस तरह की दृष्टि अगर चली तो देश का सत्यानाश हो जाएगा। आज सारे देश के अन्दर भाषा की लड़ाई

[श्री रीतलाल प्रसाद वर्मा]

है और कहीं अल्पसंख्यकों की लड़ाई है। कहीं दंगे-फिसाद हो रहे हैं और कहीं अराजकता, खूनखराबा, आगजनी, हरिजन धर्मनान्तरण और मास कंवर्जन हो रहा है और कहीं मारकाट हो रही है। यह कैसी शासन की व्यवस्था है। कितनी दुर्घटनाएं हो रही हैं और ये सारे अधिकारी लोग क्या कर रहे हैं। इसी प्रकार के पूर्वी और नार्थ रीजन मे जो अराजकता का वातावरण है, उसके बारे मे सरकार को गंभीरतापूर्वक विचार करना चाहिए और देश के हित में और उस राज्य के हित में विचार कर के, ऐसे कठोर कदम उठाने चाहिएं कि इस समस्या का समाधान हो सके।

SHRIMATI GEETA MUKHERJEE (Panskura): I was really amused at the accusation of hon. Member Shri Santosh Mohan Dev. Since he understands Bengali, I will use on Bengali proverb:

"Chorer Mar Baro Gala."

That means thief's mother is the most loud mouthed. Really, they knocked down together Assam Congress (I) Government under Anwar Taimur after a lot of trouble. Though we the Left Parties have on very many questions differences with the Ruling Party over here but in Assam since there were extremist elements working against this country, we let them have that Government and did not come in their way In fact our support meant quite a lot. But if that Government failed, Shri Santosh Mohan Dev knows very well that it was because there were many Anwar Taimurs inside his party all of whom wanted to be the Chief Minister. That is the reason why the Government fell. The Congress (I) Party could not unite. So, if the Government fell, everybody knows and it is a common knowledge that it fell due to factional fight, whatever may be said for public consumption. Otherwise the truth is evident. I shall not go into that any more. It is really a pity. You better try to put your house in order.

Then, we are very much worried about the way the negotiations are going on. All the hush-hush business is an ominous thing. There was a Consultative Committee on Assam set up by the present Government. All these negotiations are taking place. But so far as my knowledge goes, that Consultative Committee has not met. The Government has not called the meeting of that Consultative Committee. So far as we are concerned, we are worried because we agree that 1971 be the cut-off year and we even also agree that a little flexibility can be there, but we are hearing from the press and newspapers, not from the Government sources because nothing is being made public properly, that the Government is going to concede to the cut-off year to be, not even 1967, but 1966. It is a dangerous thing This will not solve the problem of Assam because everybody understands that lakhs and lakhs of people to be driven out of a State because they are speaking another language will create such a problem and such a chain reaction that it will be very bad for India's national integrity and also for Assam. So, we are very much worried about it We do not think that such concessions should be given to the extremists.

I know that in Assam everyone is not an extremist. I know that in Assam there are plenty of patriots who are fighting for some just cause. But I am absolutely sure that there are extremist elements who are acting in a way that they are not seeing the whole thing in its entirety. That is why I definitely think that the Government should call the meeting of the Consultative Committee on Assam and consult different parties in Parliament. They may be having different

ideas about it. I am not saying that they are all agree. But they should be consulted before taking any decision. We are sure that this expulsion business has to be stopped one way or the other because the expulsion of lakhs and lakhs of people, whether it is 47 lakhs or 11 lakhs or 4 lakhs, I do not know, cannot be done. This is what I have to say as far as the Proclamation part is concerned.

About the Budget part, I have no time to go into all the details, all the troubles of Assam and how it was left backward, etc. This is very important. But I am just saying about the present Budget of Assam. The present Budget seems to me a very peculiar one because if we compare the figures that have been given for three months with those for nine months, *pro rata*, they are very different Take, for example, natural calamities. Assam is very much affilicted by natural calamities. Only the other day, Brahmaputra and other rivers were in spate. That was after 31st March mostly. Upto 31st March, for natural calamit'es, Rs. 2,42,20,000 have been sanctioned and for the rest of 9 months, Rs. 4,49,80,000 have been sanctioned. That means, it is about twice. But 9 months will have to go. Similar is the case with industry; similar is the case with labour and employment. So, I do not know. On the one hand, these disturbing negotiations are going on. On the other hand, the people living in Assam whether Assamese-speaking people or non-Assamese speaking, they are for development and for going ahead. This Budget is not even reflecting *pro-rata* amount for the short-lived, if I can say, elected Government That is another distributing aspect. I think this will not be appreciated by Assam patriots, may be Bengali-speaking or Assamese speaking or speaking any language who are demanding development of their State.

SHRI CHANDRAJIT YADAV (Azamgarh): Sir, this is very unfortunate that after such a long time, we have not been able to find a satisfactory solution to the problem of Assam. This Budget, which should have normally gone to the Assembly of Assam, has come before this august House and still I do not know how many of these Budgets will come before this House. It is a very sad situation that for all these one and half hours, Assam, basically more or less almost the entire Assam, remained unrepresented in this House except by Mr. Laskar. It is a very sad situation and everyone feels about this.

I think that Government must accept certain realities about Assam and should be very clear in its directions on how to solve this problem and should take very firm steps in that direction.

The first reality which the Government must accept today is that this movement, whether people agree or do not agree, has popular support. People may or may not differ with those who are agitating. But it has, population support. We cannot shut our eyes and say that this is because some people, some handful of young people, in collusion with some people in bureaucracy, are trying to browbeat and are threatening and, therefore, this agitation is taking place. It is not a fact. Has it been like that I am sure, the administration would have been able to take effective measures and solved this. That is not. Those who have seen Assam movement know it very well that very old women, those women who had been participants sometime in national movement and many of those women coming from middle-class who have not participated in any kind of movement have, by and large, participated in this movement. The entire State, with a lot of emotion, with lot of feeling, with lot of resentment, with lot of anger, lot of determination, it participating in this movement. This reality has to be taken note of and, therefore, the Government should try to look at this problem from that point of view.

[Shri Chandrajit Yadav]

The second reality which the Government must realise is this: that this Assam problem has to be solved through discussion, not through repression. If the Government adopts repressive measures, it will be very much mistaken. But I am glad that the Government, by and large, accepts this reality and that is why I am glad that the Government is negotiating with patience in spite of the fact that the leaders of the movement at certain stages took very unreasonable stand. I think that the time has come to tell the truth to the youngmen that they should take this fact into account. They might have grievances and they have grievances.

If you say that the development of Assam has been neglected, I agree with you and say it is very much neglected. Today Assam has the least per capita income in this country. Assam people have a very serious demand. The economic development has been uneven in Assam. Today if you go to the rural part of Assam, you will find by and large one-crop pattern still prevailing in Assam. People have no food and cloth. If you compare it with Punjab, Haryana and Western UP, Assam is far far backward. They are socially backward, they are economically backward, their condition is very serious. They have a grievance that they will be culturally dominated; then there is a threat to their language; they have a serious apprehension about it. You know very well about the question of language and culture. It has a very great emotional attachment. The people have a serious doubt that their own personality, the distinct personality of the Assamese people, is in danger of being destroyed; that apprehension is very much in their mind. Therefore, Government has to find solutions for these.

The third reality which I would like Government to take into account is this. Unfortunately the leaders of the Assam movement are guided by this fact—they were guided, to a great extent, by this in the beginning—that all non-Assamese, whether Bengali-speaking or from any other part of the country or even the unfortunate refugees who came from Bangladesh, do not belong to Assam. The refugees who came from Bangladesh, whether Hindus or Muslims, were very unfortunate people; they had been uprooted in their own land, from their own place of birth; they did not come to our country very happily; the situation was such that they had to come, and they came. It is a reality today that we have to find some solution for those unfortunate people. After they have come to Assam or any other part of India, you cannot take the position that they do not belong to this country. We allowed them to come here; we rightly help them because they needed our help, they were in distress, they came all the way and they have settled down. The leaders of the movement should accept this fact. Many of them, technically, may not have the citizenship right, but they have settled down here, they have built their houses, they are cultivating land, their children were born here and the children have acquired the Indian citizenship—both Hindus and Muslims. But there are forces which are anti-Muslim, anti minorities. Some of the leaders of the movement will say, "Hindus! Alright; let them be here; but the Muslims must be sent to Bangladesh". Can any one take this kind of most inhuman attitude in this country? After all, what is the tradition of this country? We have a glorious tradition; we are respected all over the world for our culture and philosophy. I must say that I, as an Indian feel a sense of great pride when I go to any other country. Maybe, we are not a very big economic power or military power like the USA or the Soviet Union. But people look towards India today in spite of our poverty because India has a great philosophy, a great civilization, a great heritage and, therefore, people look towards this country as a secular country. Therefore, one should not take this kind of a narrow attitude.

"Hindu refugees are welcome and we will look after them; we will tolerate; but the Muslims have to be sent out with their kith and kin". The leaders have to be told in a forthright manner that we cannot accept this kind of an attitude. Let us accept certain main principles and then let us try to find a solution. Number one is, let us accept this principle that we will not discriminate between Hindu and Muslim refugees. We have to accept this fact that those unfortunate people who came and settled in this part of the country belong to us now and we have to tackle this problem with sympathy, with a human outlook. If you want them to be distributed in some other parts of the country, let us find out whether they are prepared and persuade them. Let us look into it. If you want special, additional financial help, yes, that can be done because that is a national problem; we as a nation are willing to look into this problem to give additional financial help; we are prepared for that. I think these are some of the main points on which, I think, this House should give guidelines to the Government and also give its support to the Government. On these basic issues let the country know, let those people also know that this House is one and this House expresses the feelings of the country and of the nation. I feel as an Indian it is my duty that I have to say this because I feel that for such a long time this problem is still pending. It is a difficult problem. I will also say that the present Government's decision to appoint two Governors is quite appropriate, so that they may give more time to that part of the country. For, Governors to-day are not just ceremonial heads of States. In the absence of the legislature effectively functioning they have to perform as the head of the administration very important duties. So I think that was a wise decision. I would also like to say that the Governors he have been appointed recently, coming from the public life, will be able to look into these problems with a different angle and they will try to establish a better rapport with the people.

I would also appeal that the leaders of this agitation should also take these factors into consideration. If they have really faith in participant democracy and if they want the Assam Assembly should properly function, they should also co-operate and a situation created where the Assembly elections are held. The report of the Governor, of course, narrates the difficulties of people coming and going and the situation was created. That kind of a government, we know from the beginning, would not last. We know Mrs. Taimur government was not going to function because that government did not have the backing of the absolute majority in the House and her government was just a kind of a caretaker government without having full support of the House and did not enjoy the full support and confidence of the people also. Therefore, that government could not function.

Therefore, as soon as the situation normalises, the Assembly elections should be held. Side by side Lok Sabha elections should also be held so that the people of Assam can get a duly elected government and their view point is also represented in this august House.

With these words, I hope the Government will take necessary action and I will request the Finance Minister. The Finance Minister is a very liberal and experienced person. Besides that, his knowledge is also recognised. I hope he will discuss with the Prime Minister and the Home Minister. To-day Assam needs a special consideration. I will be prepared even if some major schemes are for sometime delayed in other parts of the country. But you have to transfer some special amount of money to Assam. I know some steps are being taken. May be the ritual increases in certain allocations will not suffice. Let there be a proper

[Shri Chandrajit Yadav]

study. Why not the Government of India appoint a Cabinet Minister specially to look after Assam. I am not saying that the Governor could not tackle it. But we have seen in this country we had Cabinet Ministers to look after special situations. We had one for Jammu and Kashmir when the problems were there. At one time a Cabinet Minister was looking after Bengal when the problems were there. I think a Cabinet Minister of the Government of India should be in special charge of Assam to look after the development of Assam at least during this period and till Assam gets an elected government.

Thank you very much.

MR. CHAIRMAN: Mr. Zail Singh.

SOME HON. MEMBERS *rose*... (*Interruptions*)

SHRI G. M. BANATWALLA: How can you close it like that?

PROF. MADHU DANDAVATE (Rajapur): Our Member was in a meeting of the Public Undertakings Committee.

MR. CHAIRMAN: Three hours time is fixed. Then the Appropriation Bill will come before the House when you will get the chance to speak. But, your chit is not with me. If you want to speak, you may do so tomorrow.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): As a matter of fact, we are not closing the debate. The Home Minister will reply and then the debate will continue. The Finance Minister will wind up the debate.

SHRI RAVINDRA VARMA (Bombay North): Mr. Chairman, the position is like this. I crave your indulgence for a minute. We are at the same time discussing the President's Proclamation and the budget of a State. It is quite obvious that a variety of considerations will come up in dealing with these matters. The Business Advisory Committee, in its wisdom, decided that these two subjects would be dealt with together. So, three hours are given. Now, it is quite likely that because of the inter-relation of the issues involved, the hon. Members, in their submissions, will have to refer to one or the other of the matters under discussion. What I was anxious to know was whether the hon. Home Minister was winding up the debate and whether it would be possible for the Members wanting to make their contr'butions to do so later on.

MR. CHAIRMAN: The debate is not going to be wound up. The Home Minister will reply and the debate will continue. Finally, the Finance Minister will wind up the debate.

SHRI RAVINDRA VARMA: I do not know whether the Home Minister is replying to the debate or he is only intervening.

MR. CHAIRMAN: You may take it like that. He is simply intervening.

SHRI INDRAJIT GUPTA (Basirhat): In that case the time limit will necessarily have to be extended by you.

SHRI G. M. BANATWALLA: His intervention now is very premature. This is my observation concerning the Home Minister. This is an unwelcome method of intervention. In your wisdom, Mr. Chairman, you must advise the Home Minister not to intervene at this stage.

MR. CHAIRMAN: No. It is the collective responsibility of the Cabinet. If one Minister wants, during the debate even, he can reply. Here the Home Minister is simply intervening.

SHRI G. M. BANATWALLA: In your wisdom, some direction may be given to him.

MR. CHAIRMAN: Now, the hon. Home Minister.

गृह मंत्री (श्री जैल सिंह) चेयरमैन साहब, प्रैजीडैंट के इस प्रोक्लेमेशन के संबंध में शुरू में जो कुछ चन्द चन्द्र लफ्ज मैंने कहे थे, उसके दोहराने की जरूरत नहीं। उसके बाद प्रो० सत्य साधन चक्रवर्ती सर्वश्री संतोष मोहन देव, गिरधारी लाल डोगरा, जगपाल सिंह, जैनुल बशर, चिन्तामणि पाणिग्रही, आर एल पी वर्मा व श्रीमती गीता मुखर्जी और श्री चन्द्रजीत यादव ने अपने विचार प्रकट किये हैं।

मैं जो समझ सका हूं, विचारों में बहुत कम मतभेद है और इस प्राक्लेमेशन के खिलाफ तो किसी ने कुछ कहा नहीं। कुछ बातें कही गई हैं कि राष्ट्रीय एकता को तोड़ने वाली ताकतों के साथ जुड़ना नहीं चाहिये, कमजोरी नहीं दिखानी चाहिये, सरकार को सख्ती से काम लेना चाहिये और देश से अलहदा होने वाली ताकतों को और जिन को विदेशों में मदद मिलती है, यह भी प्राफेसर साहब ने फरमाया और यह भी कहा कि सरकार कट आफ ईयर में 71 से कुछ पीछे हट रही है।

इसी तरह ऐजीटेशन के कारण आसाम की जो आर्थिक दशा बिगड़ी है, उसका भी उन्होंने जिक्र किया, कारोबार बन्द हुए और नतीजा यह हुआ कि आसाम की आर्थिक दशा में 1500 करोड़ रुपये का घाटा पड़ा है।

यह भी कहा गया कि तोड़ फोड़ करने वाली शक्तियां, जिन्होंने बम चलाए, कत्ल किए, लोगों को जख्मी किया और आग भी लगाई, इस मूवमेंट में काम करती है। इसी तरह से कुछ और मेम्बर साहबान ने कुछ सुझाव भी दिए। मुझे इस बात की खुशी है कि किसी भी मेम्बर ने यह नहीं कहा कि हम जो बातचीत कर रहे हैं, वह दुरुस्त नहीं है। श्री चन्द्रजीत यादव ने तो फरमाया है कि आशा की जाती है कि हम जो सब्र और संतोष से बात करते हैं, उस का नतीजा अच्छा निकलेगा। मेरा ख्याल है कि सदन के सब मेम्बरों का यही विचार होगा कि इस डैमोक्रेटिक सेट-अप में बात चीत को महानता देना निहायत जरूरी है। मूवमेंट में कई तरह के एलीमेंट्स शामिल हो जाते हैं, जिससे मूवमेंट की भी बदनामी होती है और कभी कभी सरकार को मजबूरन उन पर सख्ती करनी पड़ती है।

श्री मनी राम बागड़ी (हिसार) : सरकार में भी कई किस्म के एलीमेंट्स हैं।

श्री जैल सिंह: अगर कई तरह के एलीमेंट्स होते, तो आप को वहां न बैठना पड़ता। (व्यवधान) मैं श्री बागड़ी को एक स्पोर्टसमेन की तरह बड़ा अच्छा आदमी समझता हूं। मेरा ख्याल है कि वह खुशी से कुबूल करेंगे कि कोशिश तो बड़ी होती है कि कांग्रेस (आई) में भी कई तरह के एलीमेंट्स आ जाएं, लेकिन नहीं आएंगे। (व्यवधान) बागड़ी साहब की विशफुल थिंकिंग है—उन के मन में विचार है—कि इतनी बड़ी पार्टी, जो आगे कदम बढ़ा रही है, जिस को कोई नहीं मार सकता है, कभी टूटेगी भी। लेकिन मैं बताना चाहता हूं कि टूटने वाली बात है नहीं। इसलिए इस बारे में उन्हें कोई गलतफहमी नहीं होनी चाहिए। एक लीडर के साथ, एक प्रोग्राम के साथ, एक पालिसी के साथ, एक पार्टी के साथ हम लोग जुड़े हुए हैं, और उस को एक निशाना बना कर हम अपने देश की खिदमत कर रहे हैं। और बागड़ी जी और दूसरे दोस्तों को मैं कहना चाहता हूं कि हम हुकूमत करने के लिए खिदमत नहीं करते हैं, खिदमत करने के लिए हुकूमत कर रहे हैं। हिन्दुस्तान के लोगों ने प्यार से, मुहब्बत से, दावत देकर हमें बुलाया है। हम उनकी मेहरबानी से यहां पहुंचे हैं। इसलिए

[श्री जैल सिंह]

ईश्वर की जो मर्जी है, आप उसको परवान करें ।

आसाम के बारे में जितना कम कहा जाए, उतना अच्छा है । हमारी बातचीत चल रही है । अभी वह मुक्कमल नहीं हुई, लेकिन आशा भरपूर है । बड़े अच्छे माहौल में बातचीत चल रही है । मैं यह बात कह देना चाहता हूं कि कई पोलीटिकल और वहां की समस्याओं से संबंधित आर्थिक, समाजिक और सोशल और माइनोरिटी आर्गनाइज़ेशन्ज ने हमारे साथ बातचीत की है, और जो उनके मेमोरेंडा हैं, जो उनकी भावनाएं है, वे हमारे सामने हैं । खासतौर पर माइनारिटी के जज़बात को, उनके मुफ़ाद को, हम कुर्बान नहीं करेंगे ।

यह बातचीत लम्बी क्यों हुई है ? इसलिए कि हम चाहते हैं कि उससे मैक्सिमम सैटिसफ़ेक्शन ही न हो, बल्कि वह एक्सेप्टेबल टु आल हो, और अगर एक्सप्टेबल टु आल न हो सके, तो उससे मैक्सिमम सैटिसफ़ेक्शन हो, ताकि सब लोगों के मुफ़ाद को अपने सामने रखा जाए और लोग संतुष्ट हो जाएं । हम इसका पर्मानेंट सालूशन देखना चाहते हैं । हमने इस भावना को मद्दे-नजर रखा है कि अपने देश की रक्षा करने के लिए जो भी उपाय हमने करने है, वे भरपूर करने हैं । खासतौर पर जहां तक बार्डर का सवाल है, हमारा नार्थ-ईस्ट का बार्डर बहुत सेन्सिटिव बार्डर है । यह भी आप जानते हैं कि बंगला देश की आजादी के बाद दुनिया की कुछ ताकतों ने कैसे चक्कर चलाए, कैसे हालात पैदा किए और कैसे जुल्म हुए और कैसी हेरा-फेरी हुई । इसके बाद और भी जरूरी हो जाता है कि उस बार्डर को मजबूत बनाएं । इसमें अरबों रुपए तो खर्च होगा लेकिन नेशन के लिए जरूरी है कि रक्षा का पक्का प्रबन्ध किया जाए ।

जहां तक विदेशियों का सवाल है, जो वाकई विदेशी है उनको निकालने की बात को मेरे ख्याल में हिन्दुस्तान का हरएक सिटीजन मानेगा लेकिन हम यह भी सोचते हैं कि ह्यूमेनिटेरियन ग्राउंड्स, नेशनल और इन्टरनेशनल एग्रीमेंट्स तथा कमिटमेंट्स को ध्यान में रखते हुए ऐसा हल निकालें कि देश की सुरक्षा भी पक्की हो जाए और कोई विदेशी आकर घुस न सके तथा हमारे देश के सभी लोग आपस में प्यार और मोहब्बत से रहें। अगर यह बातें बढ़ती जायें तो जाहिर है जैसा कि त्रिपुरा में कत्ले आम हुआ उस सिविल वार की तरफ हम यहां न चलें । इन बातों का ख्याल रखते हुए आपको याद होगा इस सदन में और राज्य सभा में दो तीन बार इस बात को कहा गया और जिसके फलस्वरूप तमाम पोलिटिकल नेताओं के साथ दो चार बार बातचीत हुई और अभी फिर आखिरी फैसला करने से पहले हम चाहेंगे नेताओं को कांफिडेन्स में लें । यह एक नेशनल सवाल है, किसी पार्टी का सवाल नहीं है। किसी भी देश में जहां मेजारिटी पार्टी की सरकार हो, सरकार बनने के बाद वह सिर्फ पार्टी के लिए नहीं होती बल्कि मुल्क के लिए और मुल्क के लोगों के लिए होती है । इसलिए हम सभी लोगों के जजबात को सामने रखकर ज्यादा से ज्यादा सेटिस्फैक्शन करवाने के लिए फैसला करेंगे। हमारा यह भी यत्न है—हमें आशा है इसमें हम सफल भी होगे—कि कोई बिटरनेस न रह जाए । आपको मालूम है आसाम के मुताल्लिक कभी न कभी छोटा मोटा आन्दोलन इस इश्यु पर होता रहा ।

कई बार कई स्कीम्स भी बनीं लेकिन उसके बाद भी यह चीज हमारे सामने आती रही। आप जानते है ऐसी हालत में दोबारा एलेक्शन करवाना जल्दी मुमकिन नहीं है। वोटर्स लिस्ट को दोबारा बनायेंगे, उसके लिए पहले सल्यूशन निकालना होगा और फिर उसके बाद ही एलेक्शन हो सकता है। गवर्नर साहब ने बहुत अच्छा सोचा, उन्होंने असेम्बली को सस्पेन्डेड एनिमेशन में रखकर प्रेजीडेंट रूल किया। इस बात में कोई शुबहा नहीं है और न कोई इस बात को कह सकता है कि गर्वनर साहब ने दूसरी पार्टीज को मौका नहीं दिया। उन्होंने सभी को बुलाकर पूछा कि क्या आप सरकार बना सकते हैं। मैं तो आज भी आपको विश्वास दिलाता हूं कि कोई भी नेता असेम्बली में मेजारिटी लेकर कहे कि मै सरकार बना सकता हूं तो हम उसके सरकार बनाने के रास्ते में रुकावट नहीं बनेंगे, उसकी इजाजत देंगे और अपना पूरा कोआपरेशन भी देंगे। लेकिन हालत ऐसी है कि वहां पर आपस मे मेल-जोल नहीं हो सकता है।

श्री मनीराम बागड़ी : वहां पर डिमोक्रैटिक सेटअप की सरकार बने, इसकी इजाजत आप देंगे या राज्यपाल देंगे?

श्री जैल सिंह : राज्यपाल में, हमारे में और राष्ट्रपति जी मे कोई फर्क नहीं है।

श्री मनीराम बागड़ी : तोबा, तोबा। आप यह कहकर भठ्ठा बिठा रहे हो कि राष्ट्रपति राज्यपाल और आप मे कोई फर्क नहीं है।

श्री जैल सिंह : राष्ट्रपति सभी को कोआपरेशन देते हैं। इसका मतलब है कि हम भी सभी को कोआपरेशन देते हैं। राष्ट्रपति के फैसले को आप भी मानते हैं और हम भी मानते हैं। बागड़ीजी, आपको चिन्ता क्यों हो गई? चेयरमैन साहब, बागड़ी जी मेरे पड़ौसी हैं...

सभापति महोदय : वहां पर प्रेजीडेन्ट रूल है, इन की एडवाइस पर प्रेजिडेंट साहब हुक्म देते हैं।

श्री मनीराम बागड़ी: आप इन को बचा रहे हैं।

श्री जैल सिंह: अपोजीशन पार्टीज के तमाम लीडर साहबान मेरी बात को शांतिमय तरीके से सुन रहे हैं। बागड़ी जी मेरे पड़ौसी हैं और उन को खुली छुट्टी है, जो चाहे सो कह लें, मैं उन की सुनता भी हूं। लेकिन मुझे उन के साथ कभी-कभी बहुत हमदर्दी होती है। बागडी जी, अगर अब भी वहां पर कोई पार्टी हुकूमत बना ले, तो उस में आप का तो वहां कुछ भी नहीं है, इसलिये इस में चिन्ता की कोई बात नही है।

मैं प्रार्थना कर रहा था कि इस वक्त कोई भी पार्टी इस काबिल नहीं है जो वहां गवर्नमेंट को संभाल सके। इसलिये मजबूरन वहां राष्ट्रपति जी का राज लागू करना पड़ा है और मैं आशा रखता हूं कि आनरेबिल मेम्बर साहबान इस प्रस्ताव का समर्थन करेंगे। मैं उन मेम्बर साहबान का बहुत मशकूर हूं जिन्होंने इस मामले में अपनी राय दी है।

SHRI SATYASADHAN CHAKRABORTY: Mr. Chairman, the hon. Minister has mentioned about 'maximum satisfaction'. I would like to know from him what he means by 'maximum satisfaction'.

MR. CHAIRMAN: It is a very common phrase which everybody knows. Why do you want explanation for this?

SHRI SATYASADHAN CHAKRABORTY: You understand what is 'maximum satisfaction'. But others may not be knowing about it. Please enlighten us.

श्री मनीराम बागड़ी: मैं घर-मंत्री जी से सिर्फ एक बात की सफ़ाई चाहता हूं ताकि इस के बारे में सारे राष्ट्र को पता लग जाए। असम का मसला एक राष्ट्रीय मसला है, एक प्रांत पर इस का बोझा नहीं पड़ेगा, बल्कि राष्ट्रीय स्तर पर इसका फैसला किया जाएगा ?

आप की समझ में मेरी बात आई ?

श्री जैल सिंह : मेरी समझ में तो आ गई, आप की समझ में आई या नहीं ?

श्री मनीराम बागड़ी: मेरी समझ में आती तो पूछता क्यों ?

सभापति महोदय: आप दोनों पड़ोसी हैं, दोनों वहीं बात कर लीजियेगा।

श्री मनीराम बागड़ी: यह राष्ट्रीय सवाल है, इस लिये मैं पूछता हूं कि इस का बोझा एक प्रात पर है या समूचे भारत पर है ? अगर पापुलेशन का मसला है तो राष्ट्र का सवाल है, एक प्रान्त का नहीं है....

(व्यवधान)

अगर इस तरह से करोगे तो मैं प्रधान मंत्री को भी नहीं बोलने दूंगा।

(व्यवधान)

श्री जयपाल सिंह कश्यप (आंवला) : माननीय सभापति जी, आसाम के मसले पर पिछले 18-19 महीनों में सरकार की जो नीति रही है, उस पर मैं अपने विचार इन शब्दों के साथ शुरू करूंगा—

मैंने सुलझाये हैं दुनिया के मसायल लेकिन
तेरी जुल्फों में जो उलझा तो सुलझा ही न सका।
लाख कोशिश की कि इन को भी सुलझा डालूं,
हल्के बढ़ते ही गये और फंसा और फंसा।

सभापति महोदय : सरदार जी की जुल्फों में क्यों उलझ गये ? सरदार साहब, वह आप की जुल्फों में उलझ गये हैं, मुसीबत यह है।

श्री जयपाल सिंह कश्यप : असम का मसला एक राष्ट्रीय प्रश्न है और जिस ढंग की उस पर हमारी अब तक की नीति रही है, हम उस को सुलझा नहीं सके हैं। असम के हालात जिस तरह से उलझते चले गये हैं, उसी दौरान असम के लोगों की आर्थिक हालत भी बदतर होती गई, वहां के लोगों में बेरोजगारी बढ़ा है। वहां के धंधे और व्यापार चौपट हुए हैं। आपने अपने बजट में उन के आर्थिक उत्थान के लिए कोई प्रावधान नहीं किया है, जिससे उन का जीवन स्तर ऊंचा उठे। इस तरह की कोई व्यवस्था आप ने नहीं की और देश के आर्थिक उत्थान की जो कड़ी है, उस में आसाम को भी एक हिस्सा मिल सके, ऐसा आप ने नहीं किया है। असम के प्रश्न को हमें बैठ कर तो सुलझाना ही है लेकिन मैं यह स्पष्ट शब्दों में कह देना चहता हूं कि अब तक उसको केवल एक राजनीतिक रूप दिया गया है और राजनीतिक रूप भी दलगत राजनीति के आधार पर दिया गया है। इस दौरान आप ने वहां पर जबर्दस्ती अपनी पार्टी की श्रीमती अनवरा तेमूर की हुकूमत अगर वहां पर न थोपी होती, तो शायद यह प्रश्न इतना न उलझता, मामला नजदीक आ गया था और सुलझाया जा सकता था। वह सुलझने के नजदीक आ गया था लेकिन आप अपने दल का हित चाहते थे। इसलिए आप ने असम के सवाल को और ज्यादा उलझाया है और उस के सुलझने का केवल एकमात्र उपाय यह रहता है कि हिन्दुस्तान के सारे दलों को साथ ले कर, अगर आप यह समझते ने कि वहां पर चुनाव नहीं हो सकते, वहां पर एक सर्वदलीय सरकार कायम करें, वहां पर जनप्रिय सरकार कायम हो और वहां के लोगों की तकदीर का फैसला यहां दिल्ली में बैठ कर न हो बल्कि असम में हो। जब तक हम असम के लोगों को इस तरह का अधिकार नहीं देंगे, तब तक कुछ

नहीं हो। सभापति महोदय, आज हम देखते हैं कि असम की जनता इस लोक सभा में नहीं है .. (व्यवधान).. हम दूसरे लोग बैठ कर इस का निर्णय कर रहे हैं। ठीक है, असम के लोगों का निर्णय हम यहां पर बैठ कर करें लेकिन एक ऐसी स्थिति हम जल्दी से जल्दी लाएं और कायम कर दें कि असम के लोगों में विश्वास आ सके और असम की समस्या का समाधान हो सके। लोगों में इस बात का संदेह है कि असम की समस्या को उलझाए रहने का आप का मकसद शुरू से बन गया था कि हम देश में कोई ऐसी नई स्थिति पैदा कर दें और इस को हम हमेशा जलते रखें, जलते हुए अंगारे हमेशा रहें, जिस में जब मौका हो, थोड़ा सा घी डाला जा सके और इस बात का प्रयास आप बराबर करते रहे हैं। आज लोगों का ऐसा विश्वास है लेकिन राजनीति की चर्चा से अलग हट कर असम के प्रश्न को हल करना चाहिए। सारे लोग बैठ कर इस को हल करें।

मैं ज्यादा लम्बी चर्चा न कर के सरकार से यह कहूंगा कि वहां पर एक सर्वदलीय सरकार को कायम किया जाए और जब स्थिति सामान्य हो जाए तो वहां के लोगों को चुनाव में अपने प्रतिनिधियों को भेज कर अपनी सरकार बनाने का अधिकार दिया जाए।

इतना कह कर मैं समाप्त करता हूं।

MR. CHAIRMAN: Shri Chitta Basu. He is not in the House,

SHRI G. M. BANATWALLA (Ponnani): Mr. Chairman, Sir, imposition of the President's Rule on any State is not a happy or a welcome situation. However, we all know that the Government of India was left with no choice and as a last resort the President had to impose his rule on Assam. But I hope that everyone in Assam realises that political stability is the springboard to progress. I will, therefore, appeal to everyone in all sections in Assam to exercise restraint.

MR. CHAIRMAN: Mr. Banatwalla, you please continue tomorrow.

SHRI G. M. BANATWALLA: At least the sentence may be allowed to be completed.

MR. CHAIRMAN: If the sentence is completed, you may not continue tomorrow.

SHRI G. M. BANATWALLA: All right, I will continue tomorrow.

---

16 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

MOTION *Re*: ELECTORAL REFORMS

PROF. MADHU DANDAVATE (Rajapur): I beg to move:

> "That this House recommends that urgent steps be taken to effect electoral reforms so as to improve upon the present electoral processes and make them free from any drawbacks and shortcomings."

This Motion is of great importance from the point of view of the functioning of parliamentary democracy in our country. If you just try to review the functioning of parliamentary democracy in the country, you will find that there are three elements which are extremely important from the point of view of development of electoral processes and the functioning of parliamentary democracy. Firstly, we must have a fearless Parliament elected by fair and free elections; we must have an independent judiciary before which a number of election appeals lie, and we must have an independent and free Election Commission which refuses to be intimidated. Those who believe in democracy will accept these three fundamental tenets. But those who want to subvert democracy in this country would like to have a